

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.421/2004

Wednesday, this the 25th day of February, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Mrs. Monica Parmar PRT  
Civilian Teacher in Army School  
Meerut Cantt. r/o H.No.20,  
Near Kothi Campus  
CMS Mission Compound, Meerut

..Applicant

(By Advocate: Shri V.P.S.Tyagi)

Versus

1. Union of India through Secretary  
Ministry of Defence  
South Block, New Delhi
2. The Director  
Military Training (MT-2)  
General Staff Branch, AHQ  
DHQ PO, New Delhi
3. The Sub-area Commander  
Meerut Sub-area, Meerut Cantt.
4. The SO to Chairman  
AWES, Meerut Sub-area  
Meerut Cantt.
5. The Principal  
Army School Meerut  
Meerut Cantt.

..Respondents


O R D E R (ORAL)

Justice V. S. Aggarwal:

Learned counsel for applicant seeks to withdraw the present petition with liberty to file a fresh one in case any adverse order is passed by the respondents.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S. K. Naik )  
Member (A)

  
( V. S. Aggarwal )  
Chairman

/sunil/